2563 II

(Amendment) Bill, 2564 1957

Railway rates for the transportation of goods are divisible into two groups -Class rates and Station-to-Staticⁿ classifi∈d rates. Commodities are under several classes and for each class, there is a scale of rates increasing with distance. The scale of rates is of fundamental importance for ensuring that adequate revenues are secured by the railway from the transportation of goods, as by a lowering of the scale of rates generally railway revenue resources can be jeopardised. Similarly, also if there is any downward revision in the classification of total any important commodity the goods revenues of the railways will be seriously affected.

These are very substantial and weighty reasons for which it has been found necessary to do so.

With these remarks, I move:

"That the Bill be passed."

THE VICE-CHAIRMAN (SHRI M. B. JOSHI): The question is:

"That the Bill be passed."

MESSAGES FROM THE LOK SABHA

- (1) THE ESTATE DUTY AND TAX ON RAILWAY PASSENGER FARES (DIS-TRIBUTION) BILL, 1957
 - (2) THE UNION DUTIES OF EXCISE (DISTRIBUTION) BILL, 1957

SECRETARY: Sir, I have to report to the House the following • two messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in the Lok Sabha, I am directed to enclose herewith a copy of the Estate Duty and Tax on Railway Passenger Fares (Distribution) Bill, 1957, as passed by Lok Sabha at its sitting held on the 13th December, 1957."

II

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Union Duties of Excise (Distribution) Bill, 1957, as passed by Lok Sabha at its sitting held on the 13th December, 1957.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India.".

I lay these two Bills on the Table.

THE VICE-CHAIRMAN (SHRI M. B. JOSHI): The House stands adjourned till 11 A.M. on Monday.

The House then adjourned at two minutes past five of the clock till eleven of the clock on Monday, the 16th December, 1957

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